

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS: BILASPUR**

**Original Application No.203/00667/2018**

Bilaspur, this Friday, the 07<sup>th</sup> day of December, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

S.K. Banjare S/o Parshadi Ram Banjare Aged about 32 years  
presently posted as ACIO-I/G(PIS No.130319) C/o Shri M.R.  
Chelak Behind Garden Patrakar Colony, Bilaspur (CG) 495001  
Mobile No.7587054796 **-Applicant**

(By Advocate –**Shri Harsh Wardhan**)

**V e r s u s**

1. Union of India, Through its Secretary Ministry of Home Affairs  
Government of India, New Delhi 110116
2. Assistant Director Subsidiary Intelligence Bureau (SIB) Ministry  
of Home Affairs Intelligence Bureau Head Quarters, New Delhi  
110001
3. Joint Director and Disciplinary Authority Subsidiary Intelligence  
Bureau (SIB) Ministry of Home Affairs, Government of India,  
Raipur (CG) 492001
4. Joint Director and Disciplinary Authority Subsidiary  
Intelligence Bureau (SIB) Ministry of Home Affairs Government  
of India Bhopal (MP) 462003
5. Assistant Director Subsidiary Intelligence Bureau (SIB) Ministry  
of Home Affairs Government of India Raipur (C.G.) 492001  
- **Respondents**

(By Advocate –**Shri Vivek Verma**)

**O R D E R (ORAL)**

**By Navin Tandon, AM:-**

The applicant has approached this Tribunal against the order  
dated 28.11.2017 (Annexure A/1) wherein the penalty of reduction

to the lower stage in the time-scale of pay by one stage for a period of three years without cumulative effect has been imposed.

**2.** In the reply, the respondents have raised the preliminary objection that the applicant has approached this Tribunal without exhausting the remedy prescribed under Central Civil Services (Classification, Control and Appeal) Rules, 1965, where Rule 23 provides for appeal before the appellate authority.

**3.** At this stage, learned counsel for the applicant submits that the applicant should be permitted for filing his appeal. However, he prayed that the appeal may not be dismissed as being time barred. He further submits that the appellate authority has not been specified in the order dated 28.11.2017 (Annexure A/1).

**4.** We have considered the issue and permit the applicant to file his appeal within 15 days from today, to the disciplinary authority who may forward the same to the appellate authority. The appellate authority of the respondent-department shall consider the appeal of the applicant and pass a reasoned and speaking order within the stipulated time period. Delay in filing the said appeal shall not be the reason for rejecting the appeal.

**5.** Accordingly, this O.A. is disposed of in above terms. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**